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**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 129/7/NCLT/AHM/2017

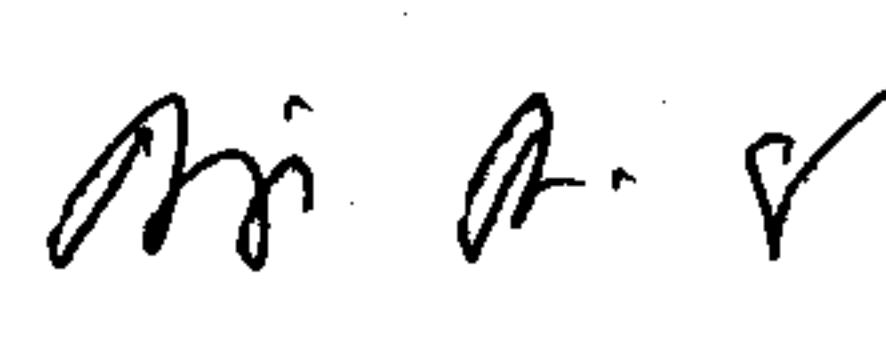

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company: Punjab National Bank
V/s.
Ionik Casting Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	APPLICANT	
2.	NAVIN PAHWA WITH RITU SHAH FOR THAKKAR AND PAHWA	SR. ADV ADV.	Respondent	

ORDER

Learned Advocate Mr. Anip Gandhi present for Financial Creditor/Petitioner.
Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah
present for Respondent.

It is represented that the decision relating to jurisdiction of Adjudicating Authority
under IB Code is under consideration before the Larger Bench of NCLT, New Delhi
in matters wherein winding up petitions are pending before various Hon'ble High
Courts at different stages.

In view of the same, list the matter on 16.01.2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.